

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**IA 2494/2022 IA 327/2024 IN C.P. (IB)/1053(MB)2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 12.02.2024**

NAME OF THE PARTIES:    **AMAR REMEDIES LTD**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2494/2022 IA 327/2024 IN C.P. (IB)/1053(MB)2017**

- 1) Ms. Prashansha Agarwal, Ld. Counsel for the Applicant (in IA 2494), Mr. Mustafa Doctor, Ld. Sr. Advocate for the Applicant (in IA 2969, not on Board), Mr. Amir Arsiwala, Ld. Counsel for Resolution Applicant and Mr. Mustafa Doctor, Ld. Sr. Advocate, for the Respondent No. 2 (in IA 327) are present.
- 2) Ld. Sr. Counsel for the Applicant submits that though IA 2969 of 2021, arising of the present Company Petition was ordered to be listed on Board today, the same is not listed on Board.

- 3) In that view of the matter, IA 2969 of 2021, is taken on Board upon mentioned.
- 4) Heard Learned Counsel for Parties extensively for a considerable time.
- 5) **IA 2494/2022; IA 327/2024 and IA 2969/ 2021**, are Reserved for Orders.
- 6) Parties are at liberty to file written submissions, if any, within a period of one week from today.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare